IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 601
IB-568/ND/2022

IN THE MATTER OF:
M/s. Konforta Holdings B.V. **...PETITIONER**

Vs.

M/s. Stella Industries Ltd. **...RESPONDENT**

Section
U/s 7 of IB Code, 2016 **Order delivered on 20.03.2023**
(Virtual Hearing)

Coram:
SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner/Financial Creditor :Mr. Sunil Fernandes, Mr. Abhishek Iyer and Ms. Diksha Dadu, Advs.
For the Respondent/Corporate Debtor :Mr. Karan Malhotra, Mr. Parish Kumar Mishra and Mr. Tushar Goel, Advs.

ORDER

IA/1488/2023

On the joint request made by Ld. Counsel for the parties, matter is adjourned by 3 weeks to enable the parties at arrive at a settlement. IA **disposed off**.

List the matter on **21.04.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)

(Mohit)